



\$~35

* IN THE HIGH COURT OF DELHI AT NEW DELHI ITA 1398/2006 & CM Nos.5103-04/2022 +

ASIAN HOTELS LTD

..... Appellant

Through : Mr Vikram Nankani, Sr. Adv. with Mr Sidhant Kumar, Dr Joginder Singh and Ms Manyaa Chandok, Advs.

versus

COMMISSIONER OF INCOME TAX

..... Respondent

Mr Vipul Agrawal and Mr Parth Through : Senwal, Jr Standing Counsels for Mr Zoheb Hossain, Sr Standing Counsel for Revenue.

CORAM: HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MR. JUSTICE TALWANT SINGH **ORDER**

%

03.02.2022

[Court hearing convened via video-conferencing on account of COVID-19] CM No.5104/2022

1. The prayer made in the application is to grant exemption from filing sworn/notarized affidavit(s).

2. The disposed of with a direction the application is to applicant/appellant to file duly sworn/notarized affidavit(s), within the next four weeks.

CM No.5103/2022

3. This is an application filed on behalf of the appellant for granting early hearing in the appeal.

4. We are told that, along with this appeal, there are six other connected appeals (the details of which are set out in paragraph 3 of the application) ITA 1398/2006 page 1 of 2

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 07/07/2025 at 10:47:40





which need to be heard.

5. Given the fact that this is an appeal of 2006, the prayer made in the application is allowed.

6. Learned counsel for the parties will file their written submissions, not exceeding three pages each, at least five days before the next date of hearing.

6.1. Learned counsel for the parties will also file a common compilation of documents.

6.2. A chart will also be prepared, setting out the relevant dates and circumstances concerning each appeal.

6.3. In order to hasten this exercise, list the above-captioned appeal before the concerned Registrar on 02.03.2022, along with connected appeals i.e., ITA Nos.486/2007, 844/2007, 1342/2007, 1394/2007, 1396/2007 and 1397/2007.

7. List the above-captioned appeal before the Court on 10.10.2022, along with the above-mentioned connected appeals, at the end of the Board, in the category of 'After Notice Miscellaneous Matters'.

RAJIV SHAKDHER, J

TALWANT SINGH, J

Click here to check corrigendum, if any

FEBRUARY 3, 2022/aj

page 2 of 2

ITA 1398/2006

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 07/07/2025 at 10:47:40